in the press, but I have not till now received any official information from our embassy. I am asking them to give me the correct report, and as soon as that report is available, I shall make a statement before the House.

श्री श्राटल बिहारी बाजपेशी (ग्वा-लियर): शृषि मंत्री श्रमरीका की शिकायत कर रहे हैं। उनको पता है कि दिल्ली के एक शंग्रेजी दैनिक में यह लिखा था कि एग्नि-कलचर मिनिस्ट्री में श्रमरीकी लाबी सित्रय है। जब हमारे देश वाले श्रापके बारे में यह कह रहे हैं तो श्रमरीका को श्राप क्यों दोष दे रहे हैं ?

SHRI F. A. AHMED: What I am saying is this. So far as that report is concerned, it has appeared in the press, but I have not received any official report from our embassy, and I am asking them to give me the correct report. As soon as I receive it, I shall make a statement.

SHRI BHAGWAT JHA AZAD (Bhagalpur): The report has appeared in the press. Did the US come to an agreement with us on the PL 480 funds on condition that we should support their policy on Vietnam? Is that the co-operation that they want from India? It has appeared in the press, and what has appeared in the press is strongly objectionable for our nation as a whole. The Minister should call for the correct facts, and if what has appeared in the press is true, then we strongly condemn it, and object to their behaviour.

SHRI F. A. AHMED: Therefore, he should wait for the statement. (Inter-ruptions).

MR. SPEAKER: Please wait till the Minister comes with a statement. Mr. Madhu Limaye. You were absent when I allowed it the other day. I made the position very clear on this

(ii) RESIGNATIONS BY CERTAIN MEM-BERS OF THE GUJARAT LEGISLATIVE ASSEMBLY.

भी मधु लिमये (बांका): यह बात सही है कि आपने मेरा नोटिस स्वीकार किया या भीर मैं ही उस दिन हाजिर नहीं था। स्रापने तो श्रपनी भूमिका इसके बारे में स्पष्ट कर दी है। इस वक्स राष्ट्रपति शासन गुजरात में लागू है भीर गुजरात सरकार के अधिकार केन्द्र सरकार को मिले हुए हैं भौर विधान सभा पालियामेंट को मिले हुए हैं। इसलिए गुजरात ग्रसम्बल्ली से जो इस्तीफे दिए गए हैं उन के बारे में सही स्थिति न्या है इसका स्पष्टीकरण सरकार को करना चाहिये। भ्रापका चूंकि नाम लिया गया था इसलिए मैंने भ्रापको लिखा है। भ्रापने तो भ्रपनी भमिका स्पष्ट कर दी है। मेरी जानकारी के धनुसार लगभग सत्तर विधायकों ने इस्तीफें दिए हैं। इस्तीफों के बारे में गजरात विधान सभा की मैं किताब लाया हूं। इसके बारे में 269 नियम में कहा गया है:

"A member who desires to resign his seat in the Assembly shall intimate in writing under his hand addressed to the Speaker, his intention to resign his seat in the following form and shall not give any reason for his resignation."

हमारे नियम की तरह ही है। आये इस में कहा गया है :

"The Speaker shall, after he receives that intimation in accordance with sub-rule (1) satisfy himself that the document received by him is genuine and, as soon as may be after he is so satisfied, inform the Assembly that such and such a

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[भी मन् लिम्ये]

member has resigned his seat in the Assembly.

Provided that when the Assembly is not in session the Speaker shall inform the Assembly immediately after the Assembly re-assembles that such and such Member has resigned his seat in the Assembly during the inter-mession period."

पार्लिमेंट्री प्रेक्टिस के बार्र में शकधर ग्रीर कौल की किताब से मैं दो जुमले पहना चाहता हूं:

"Once a Member tenders an unqualified resignation, the Speaker has to take action on it. If a date is specified it takes effect from that date. If no date is mentioned it takes effect from the date of the letter. If the letter bears no date it becomes effective from the date of receipt."

स्पीकर को केवल यह ग्रधिकार दिया गया है कि जो दस्तावेज है वह बनावटी है या या फर्जी है इसका वह पता लगाए। लेकिन स्वयं सदस्य जब स्पीकर के चेम्बर मे जा कर उनके हाथ में इतीफा दे देता है तो उस के बाद मैं समझता हं कि मन्देह की कोई स्थिति नही रहती है। ध्यापका नाम उस में खींचने की तो उन को जरूरत ही नहीं थी फिर भी उन्होंने वह किया । मैं कातून मंत्री या गृह मत्री से जानना चाहता हूं कि इस्तीफों के बारे में वर्तमान स्थिति क्या है ? ध्रगर सलर लोगों ने इस्तीके दिए हैं तो इसका मतलव सदस्यों ने तो इस्तीफे है कि पाघे धौर इतनी जगहों विए हैं लिए ग्रब वाई इलेकशन करवाने का कोई मतलब लहीं है। कितने लड़कों की जानें चली जाएं तब भाप यह करें छे ? मैं

प्रधान मंत्री से कहना चाहता हूं। यह सही है कि वह देशकी प्रधान मंत्री हैं, सरकार की प्रमुख हैं लेकिन क्या इस का यह मतलब है कि इस को श्रव इञ्जल का सवाल बनाया जाए । स्वयं फील्ड मार्शल मानेकशा ने कहा है कि जब सेना का इस्तेमाल बार बार अपने भाइयों के खिलाफ़ किया जाता है तो सेना के प्रति जो भादर की भावना रहती है वह खत्म हो जाती है। मानेकशा ने यह भी कहा है कि जब मेना बुलाई जाती है तो लोग उसका इतना मादर करते हैं कि कोई निकलता नहीं है। लेकिन ग्रहमदाबाद मे वह स्थिति नही रही है। क्या आप सेना को भी अपमानित करना चाहते हैं, उसकी इज्जात पर परभी धब्बा लगाना चाहते हैं? पूरे सदन की भावनाओं को मैं प्रकट कर रहा हू । क्या आप प्रधान मंत्री जी मे, राष्ट्रपनि जी में इसके बारे में बात कर के कुछ करेंगे? यह इज्जत का सवाल नहीं बनाना चाहिये। विधान सभा को तत्काल बरखास्त करना चाहिये। भ्राप यह सकते हैं कि शांति प्रस्थापित करने के बाद चुनाव करेंगे । लेकिन विधान सभा को बरखास्त करने से शांति प्रस्थापित हो जाती है

आपको याद होगा कि 1968 में काम में इस से भी बड़े पमाने पर विद्रोह हुआ था। उन लोगों ने गोली नहीं चलाई। सेना का इस्तेमाल नहीं किया। मेरी जानकारी के अनुसार दो लोगों की हत्या नहीं हुई। अप्रमही टकराब में एक आदमी मारा गया था। यहां तो सेना के द्वारा, पुलिस के द्वारा, सींक आर० पी० के द्वारा, इन

लोगों के द्वारा में सारी हत्या में हो रही हैं। अगर विद्यान सभा वरखास्त करने की घोषणा ही जाएगी तो मेरा निश्चित मत है कि गुजरात में तत्काल गान्ति स्थापित हो जाएगी भीर फिर वहां आगे क्या करना है इसके बारे में रचनात्मक ढंग से लोग सोचने लग जाएंगे । मेरा खयाल है कि पूरे सदम की यह भावना है, इसलिए आप इसके बारे में कुछ की जिए।

SHRI P. G. MAVALANKAR (Ahmedabad): May I say something on this? Almost every day two persons are dying in my city. How can I allow that thing to happen and remain quiet in the House? Gujarat is placed under the Presidents rule. Therefore, this House is the only place where the anger and the agitation of the people can be reflected. Is Gujarat placed under the President of the Union of India or under the President of the Congress Party?

MR. SPEAKER: I have allowed only Mr. Madhu Limaye to raise the constitutional point which he has raised. Other matters can be taken up at other times. I am not allowing a debate on this now.

श्री स्रटल बिहारी वाजवेबी : श्रध्यक्ष महोदय, श्राप का कहना है कि चूंकि बजट पर डिस्कशन होगा, इस लिए एजानेंमेंट मोशन नहीं था सकता है। यह समझ में नहीं भाता है।

ध्यध्यक्त महोदय : इस पर पहले बहस हो चुकी है ।

भी घटल बिह्दी वाजवेगी: कल जो फ़ायरिंग हुमा है, जिस में लोग मरे है, इस पर बहस कब हुई है ? श्राध्यक्ष म्हाद्य : यह तो रोज चलता है। मैं ने श्री मधुलिमये को एक पायंट उठाने की इजाजत दे दी है।

SHRI P. G. MAVALANKAR: I am asking whether the Governor of Gujarat has ever been sending reports to the President of the Union about the MLAs resigning their Assembly seats day after day?....(Interruptions) Mr. Madhu Limaye had raised a point. The Governor is not sending his report. He is keeping the President of the Union of India uninformed. Meanwhile, people die in Ahmedabad and elsewhere in Gujarat. My young friends, students and several innocent citizens are being killed. Lathi charge and tear gas are used in the hospital premises! Will you tolerate all this? Bullets are fired upon completely unarmed students. The police, the Government machinery and the administration officials are adopting repressive measures in the name of democracy. You say: be democratic, be peaceful. But the actions of the Government there are most anti-democra-The Assembly is not dissolved. Until that happens there will not be normalcy. I hope the President will dissolve the Assembly without any further delay.

SHRI S. M. BANERJEE (Kanpur):
The Assembly is not functioning at all;
yet it is not dissolved. Every day
firing goes on in Gujarat. Where is
the Home Minister? He should be
here and he should make a statement
....(Interruptions).

SHRI SAMAR GUHA (Contai): Sir, on a point of order. The issue raised by Shri Madhu Limaye involves the issue about the dissolution of the Assembly as also the acceptance of the resignation of the Members. There is the savage but chery that goes on; never in our 25 years of independent history has this happened; in no civilised country and democratic country has this happened.

[Shri Samar Guha]

Our future generation the youngsters are being killed every day. Our conscience is not shocked at this! Therefore, my point of order is this. You in your wisdom are not allowing either a call attention motion or adjournment motion or any other kind of motion on this matter although this savage butchery goes on. Will you ask the Government to come forward within a day or two before the House for approval of the Proclamation of the President's rule in Gujarat?

MR. SPEAKER: That can be enquired from them.

SHRI SAMAR GUHA: Will you direct the Government to come out before the House immediately for the approval of the House the step they had taken in promulgating President's Rule in Gujarat so that we can avail of that opportunity for a discussion?

DR. KAILAS (Bombay South): What is the point of order.

MR. SPEAKER: I think he has raised some point of order.

SHRI A. K. GOPALAN (Palghat): It is not only a question of firing. It is reported in The Hindustan Times that there is a collapse of the administration because 3,50,000 Government servants have taken casual leave. I am sorry to say that no action is being taken when there is such a collapse of administration. At the same time, when there was no such collapse of administration, in 1959 the Kerala Government was dismissed by the Central Government. Is it not a fact that apart from the daily firing and killing of innocent people, there is a collapse of administration? Let the Government give a reply to that.... (Interruptions).

भी प्रवंश बिहारी बाजवेथी : शब्यका महोबब, नेरा निवेदन है कि श्राप गुजरात के फ़ार्यारंग के बारे में एकजानींट मोसन को एकाऊ करें । इस पर वर्षा होंना बहुत आवश्यक है । वहां प्रतिविक्त गोलियां वलें, लोग मरें धीर यह सवन मूल दर्शक बना रहे, बहु गुजरात की जनता में लोकतंत्र के प्रति विश्वास पैदा करने वाली बात नहीं है । आख़िर गवनेंमेंट गुजरात एसेम्बली के डिस्सालुशन को अपनी प्रतिष्ठा का प्रश्न क्यों बना रही है ?

MR. SPEAKER: I will see that some opportunity is given. I will find out when the Proclamation is coming before the House for approval. If it is not coming up now, then I will ask the Home Minister to make a clear statement on this subject in the House.

We will now adjourn for lunch and re-assemble at 2-30 p.m.

13.28 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Thirty-five Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

RE: FIRING ON SATYAGRAHIS IN ALLAHABAD

PROF. MADHU DANDAVATE (Rajapur): I wish to draw the attention of the House to a very serious and ghastly episode that had taken place in Allahabad. You must also have seen the reports today. When some members of the Socialist Party along with about a thousand demonstrators were offering satyagraha on the railway track to resist the rise in